1	2	3	4	5	6
22.	Rajasthan	0	0	7486	6941
23.	Sikkim	0	40	58	156
24.	Tamil Nadu	228	279	4071	2595
25.	Tripura	92	168	1487	719
26.	Uttar Pradesh	26	1152	38604	122765
27.	Uttarakhand	7	14	125	2910
28.	West Bengal	5499	323	29960	84213
29.	Andaman and Nicobar Islands	0	0	41	0
30.	Chandigarh	6	6	70	112
31.	Dadra and Nagar Haveli	0	0	108	111
32.	Daman Diu	1	0	12.	0
33.	Delhi	2	0	1119	2441
34.	Lakshadweep	2	0	3	4
35.	Pondicherry	0	0	22	0
	Total:	13669	5013	268080	455162

Setting up of IIT in Kerala

- (a) whether any proposal for setting up an IIT in Kerala is under consideration of the Government;
 - (b) if so, the details thereof;
- (c) whether the Prime Minister, during his visit to Kerala, had assured that an IIT would be set up in the State; and
 - (d) if so, the details of the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Prime Minister, during his visit to Kerala in November, 2006 made the announcement that the demands for setting up an Indian Institute of Technology (IIT) and Institute of Science in Kerala, would be further examined and he would ask

the HRD Minister to give particular attention to the needs of Kerala. However, based on the recommendations of the Scientific Advisory Council (SAC) to the Prime Minister (SAC-PM) and also having regard to the regional imbalance, the Government established eight new IITs during the Eleventh Five Year Plan in Andhra Pradesh, Bihar, Rajasthan, Orissa, Madhya Pradesh, Punjab, Gujarat and Himachal Pradesh. Proper connectivity, physical infrastructure and basic facilities have been kept in view while deciding the locations for setting up these eight new IITs. At present, there is no proposal to establish an IIT in Kerala. The entire budget allocation for new IITs during the Eleventh Five Year Plan has already been allocated for establishing the above 8 new IITs.

Implementation of Right to Education Act

 $\dagger 722.\, \text{SHRIMATI}$ MAYA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether all States are imparting free education upto 8th standard under the Right to Free and Compulsory Education;
 - (b) if so, the details thereof, State-wise;
 - (c) if not, the reasons for the indifference in compliance of this Act;
- (d) whether Government has taken or considers to take any action against the States which have not enforced the Right to Free and Compulsory Education as yet; and
- (e) whether this lackadaisical attitude is creating hurdles in achieving the targets this legislation was meant to achieve?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education to all children in the age group of six to fourteen years *i.e.* from 1st to 8th Standard. The RTE Act has come into force from 1st April, 2010. The States/UTs have undertaken the task of implementing the provisions of the RTE Act. Sarva Shiksha Abhiyan (SSA) is the main vehicle for implementation of the RTE Act. The norms under SSA have been aligned with the provisions of the RTE Act for its effective implementation.

Funds for construction of schools in Himachal Pradesh

†723. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of schools in Himachal Pradesh for construction of which

†Original notice of the question was received in Hindi.